GOVERNMENT OF INDIA STATISTICS AND PROGRAMME IMPLEMENTATION LOK SABHA

UNSTARRED QUESTION NO:2053 ANSWERED ON:17.12.2013 MPLAD FUNDS Bishnoi Shri Kuldeep;Vishwanath Shri Adagur H

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of the Members of Parliament Local Area Development (MPLAD) funds sanctioned and utilised as well as entitlement of such fund of a parliamentary constituency in the country during each of the last three years and the current year, member-wise and district-wise:
- (b) whether there has been any delay in submission of monthly progress report/utilisation certificate and release of MPLAD funds in the country;
- (c) if so, the details thereof, State-wise along with the corrective measures taken by the Government in this regard;
- (d) whether the Government proposes to review the implementation of projects under the MPLAD Scheme; and
- (e) if so, the details and the status thereof, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a): Under the Members of Parliament Local Area Development Scheme (MPLADS) the entitlement of an MP during the 15th Lok Sabha period is as below:

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2009-10 and 2010-11: Rs. 2 crore per year 2011-12, 2012-13 and 2013-14: Rs. 5 crore per year
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Funds under MPLADS are non-lapsable. Funds for a particular year can be released by Government of India in subsequent years and funds received in a District in a particular year can be utilized in subsequent years.

The Ministry maintains cumulative data on the release and expenditure of MPLADS funds. The MP- wise details of entitlement, amount released and expenditure incurred as on 12.12.2013 is given in Annexure.

(b)&(c): Para 6.4(viii) of the Guidelines of MPLADS stipulates that the Nodal District Authority shall submit Monthly Progress Report (MPR) on or before the 10th of the succeeding month.

Para 4.3 of the Guidelines stipulates that the first installment of MPLADS funds will be released subject to submission of provisional Utilisation Certificate (UC) of the previous year for at least 80% of expenditure of the first instalment of the previous year. The second installment will be released inter alia on submission of Utilisation Certificate (UC) of the immediately concluded financial year.

The matter of delay in submission of required documents and certifications (including MPRs and UCs) for release of MPLADS instalments is regularly taken up with the concerned Nodal District Authorities and State Governments by this Ministry on a continuing basis.

(d)&(e): The implementation of the MPLADS works in the field is undertaken by the District Authorities. The monitoring is undertaken by the District Authorities and also by the State Nodal Departments.

On its part, this Ministry also regularly reviews the implementation of the MPLADS through national-level reviews with State Government/District officers. Officers of the Ministry make field visits to States and Districts from time to time to review implementation. The Ministry also undertakes third party physical monitoring of the MPLADS works through independent agencies.